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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 01.9.98

OA 393/97

Manohar Lal Tank s/o late Shri Hanuman Prasad Tailor r/o 96, Agrasen Nagar, Tonk Phatak, Jaipur.

... Applicant

Versus

1. Union of India through its Secretary, Information & Broadcasting, Shastri Bhawan, New Delhi.
2. Director General, Doordarshan, Directorate of Doordarshan, Mandi House, New Delhi.
3. Director, Doordarshan Kendra, Jhalana Doongri, Jaipur.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr.C.B.Sharma  
For the Respondents ... Mr.V.S.Gurjar

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Manohar Lal Tank, has filed this application under Section 19 of the Administrative Tribunals Act, 1985, praying for grant of appointment to a suitable post on compassionate considerations.

2. Heard the learned counsel for the parties. The records of the case have been carefully perused.
3. Applicant's case is that his father, Shri Hanuman Prasad Tailor, was a substantive employee of the Doordarshan and was working on the post of First Grade Clerk when he died on 21.8.94. Applicant has passed 8th Class. His date of birth is 20.3.60. It is categorically stated by the applicant that the family is now living below the poverty line after the death of Shri Hanuman Prasad Tailor. Applicant's mother applied to the concerned authority for appointment of the applicant on compassionate grounds but her application was rejected by an order dated 15.4.97, at Annexure A-1. It is urged on behalf of the applicant that his father was a patient of cancer and he had to undergo treatment for a long time. It is also stated on behalf of the applicant that a huge amount of money was spent on his treatment. The earnings of the family have been considerably reduced after the death of the deceased government servant and the applicant and his other brothers are working in private establishments and their earnings are not sufficient to meet the bare necessities of life in these days of spiralling rise in the

prices of essential commodities. The respondents have contested this application on the ground that the younger brothers of the applicant are earning members since they are serving in some private firms. It is also stated by the respondents that the financial condition of the family of the deceased was kept in view while considering the proposal for compassionate appointment of the applicant and after considering the same the proposal has been turned down.

4. It is borne out by the record that the applicant's father remained ill for a considerably long time. There is no reason to discard the averment of the applicant made in the rejoinder to the effect that a huge amount of money was spent on his father's treatment. The earnings of the members of the family by working in private establishments do not appear to be enough to sustain the family in these days of rising prices of the essential commodities. The applicant has pleaded that the family is still in indigent circumstances and it requires financial assistance.

6. In the circumstances stated above, this application is disposed of with a direction to respondent No.2 to reconsider the applicant's request for grant of appointment on compassionate grounds to a Group-D post after verifying the relevant data within a period of four months from the date of receipt of a copy of this order. No order as to costs.

G.K.N.  
(GOPAL KRISHNA),  
VICE CHAIRMAN

VK